



भारतीय रिज़र्व बैंक
केन्द्रीय स्थापना अनुभाग
नई दिल्ली क्षेत्रीय कार्यालय

दिल्ली में बैंक के औषधालयों में दवाओं की आपूर्ति के
लिए निविदा



निविदा आमंत्रण सूचना (NIT)

दिल्ली में बैंक की औषधालयों में दवाओं की आपूर्ति के लिए निविदा: मई 2024 - मार्च 2025

भारतीय रिज़र्व बैंक, नई दिल्ली (बाद में इसे "बैंक" के रूप में संदर्भित किया जाएगा), 'दिल्ली में बैंक के औषधालयों को दवाओं की आपूर्ति' के अनुबंध के लिए ई-निविदा के माध्यम से मूल्य बोलियां आमंत्रित करता है। बैंक नीचे संलग्न कोटेशन के अनुरोध के अनुसार पैनल में शामिल केमिस्टों से मूल्य बोलियां आमंत्रित करता है। मूल्य बोली एमएसटीसी पोर्टल पर 23 अप्रैल, 2024 (शाम 5.00 बजे) तक जमा की जा सकती है। निविदाकर्ताओं को अपनी मूल्य बोली जमा करने से पहले ₹6,60,000/- की वापसी योग्य ईएमडी जमा करनी होगी। मूल्य बोलियां 24 अप्रैल, 2024, सुबह 11:00 बजे इलेक्ट्रॉनिक रूप से खोली जाएंगी। ऊपर दर्शाई गई निविदा खोलने की तारीख को अवकाश घोषित होने की स्थिति में, निविदा अगले कार्य दिवस पर खोली जाएगी।

2. निविदा दस्तावेज़ आरबीआई की वेबसाइट 'www.rbi.org.in' और 'www.mstcecommerce.com' से डाउनलोड किया जा सकता है। इस निविदा के संबंध में कोई भी संशोधन/शुद्धिपत्र/स्पष्टीकरण केवल बैंक की वेबसाइट/एमएसटीसी ई-पोर्टल पर अपलोड किया जाएगा। निविदाकर्ता को किसी भी संशोधन/शुद्धिपत्र/स्पष्टीकरण के लिए नियमित रूप से उपरोक्त वेबसाइट/ई-पोर्टल की जांच करनी चाहिए और उसके सत्यापन के बाद बोली जमा करनी चाहिए। बैंक बिना कोई कारण बताए किसी भी या सभी निविदाओं को अस्वीकार करने का अधिकार सुरक्षित रखता है।

SCHEDULE OF TENDER (SOT)

a. e-Tender no	RBI/Delhi Regional Office/HRMD/ 2/24-25/ET/12
b. Mode of Tender	e- Procurement System: Online (Price Bid through www.mstcecommerce.com/eprocn/)
c. Date of NIT available to parties for download	5:00 P.M. of April 02, 2024
d. Pre-Bid meeting	No
e. I) Earnest Money Deposit	Rs.6,60,000/- (Rupees Six Lakhs Sixty Thousand only) in favour of Reserve Bank of India, New Delhi, IFSC code – RBIS0NDPA01 (5th and 10th digit is 0) and to be credited to account no. 186004001 to be deposited as per instructions given in NIT.
II) Tender Fees	NIL
f. Last date of submission of EMD	03:00 P.M. of April 23, 2024
g. Date of Starting of e-Tender for submission of online price Bid at www.mstcecommerce.com/eprocn/	05:00 P.M. of April 02, 2024
h. Date of closing of online e-tender for submission of online Price Bid	05:00 P.M. of April 23, 2024
i. Date & time of opening of Price Bid	11:00 A.M. of April 24, 2024
j. Transaction Fee	Payment of Applicable Transaction fee through MSTC payment gateway /NEFT/ RTGS in favour of MSTC Limited to be borne by the bidder

Important instructions for e-procurement

Bidders are requested to read the terms & conditions of this tender before submitting online tender.

1	<p>Process of E-tender :</p> <p>Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid as well as Commercial Bid will be done over the internet. The vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).</p> <p>SPECIAL NOTE: THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE AT www.mstcecommerce.com/eprocn/</p> <p>1). Vendors are required to register themselves online with www.mstcecommerce.com → e-Procurement → New Common Portal- >Register as Vendor -- Filling up details and creating own user id and password → Submit.</p> <p>2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e-tender).</p> <p>Contact person (RBI): Kamal Kumar (Manager): kumarkamal@rbi.org.in, Mob: 9213770653 Jeevan Chavan (Assistant Manager): jeevanchavan@rbi.org.in, Mob: 9702927639</p> <p>Contact person (MSTC Ltd): Centralized Help desk: 033-22901004 NRO Help Desk, Phone Number: 01123212357, 01123215163, 01123217850</p> <ol style="list-style-type: none">1) Shri Setu Dutt Sharma, DM, sdsharma@mstcindia.co.in 011- 23215925; 078780558552) Mr. Sabyasachi Mukherjee, Junior Manager (E-commerce) Mobile-7278030407 Email - smukherjee@mstcindia.co.in3) Mr Umesh Chandra, Deputy Manager (NRO) Mobile no: 09971668889 Email: umesh@mstcindia.co.in Landline-011320682764) Shri Shishupal Yadav, Junior Manager (NRO), Mobile no-8826562675, Landline-01123217850 <p>System Requirement:</p> <ol style="list-style-type: none">i) Windows 7 or above Operating Systemii) IE-7 and above Internet browser.iii) Signing type digital signatureiv) Latest updated JRE 9 software to be downloaded and installed in the system.
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	<p>To disable “Protected Mode” for DSC to appear in The signer box following settings may be applied.</p> <p>a. Tools => Internet Options =>Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning “Enable Protected Mode”.</p> <p>b. Other Settings:</p> <p>Tools => Internet Options => General => Click On Settings under “browsing history/Delete Browsing History” => Temporary Internet Files => Activate “Every time I Visit the Webpage”.</p> <p>To enable ALL active X controls and disable ‘use pop up blocker’ under Tools→Internet Options→ custom level (Please run IE settings from the page www.mstcecommerce.com once)</p>
2	<p>The Techno-commercial Bid and the Price Bid shall have to be submitted online at www.mstcecommerce.com/eprocn/. Tenders will be opened electronically on specified date and time as given in the Tender.</p>
3	<p>All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.</p>
4	<p>Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link under “My Menu” in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail.</p> <p>Transaction fee is non-refundable. A vendor will not have the access to online e-tender without making the payment towards transaction fee.</p> <p>NOTE Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.</p>
5	<p>Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email id provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).</p>
6	<p>E-tender cannot be accessed after the due date and time mentioned in NIT.</p>
7	<p>Bidding in e-tender :</p> <p>a) Vendor(s) need to submit necessary EMD, Tender fees and Transaction fees (If ANY) to be eligible to bid online in the e-tender. Tender fees and Transaction fees are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful vendor(s) will be refunded by the tender inviting authority.</p> <p>b) The process involves Electronic Bidding for submission of Technical and</p>

	<p>Commercial Bid.</p> <p>c) The vendor(s) who have submitted transaction fee can only submit their Technical Bid and Commercial Bid through internet in MSTC website www.mstcecommerce.com → e-procurement →PSU/Govtdepts→ Login under RBI→My menu→ Auction Floor Manager→ live event →Selection of the live event</p> <p>d) The vendor should allow running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common Terms/Commercial specification and save the same. After that click on the Technical bid. If this application is not run then the vendor will not be able to Save/submit his Technical bid.</p> <p>e) After filling the Technical Bid, vendor should click ‘save’ for recording their Technical bid. Once the same is done, the Commercial Bid link becomes active and the same has to be filled up and then vendor should click on “save” to record their Commercial bid. Once both the Technical bid & Commercial bid has been saved, the vendor can click on the “Final submission” button to register their bid</p> <p>f) Vendors are instructed to use Attach Doc button to upload documents. Multiple documents can be uploaded.</p> <p>g) In all cases, vendor should use their own ID and Password along with Digital Signature at the time of submission of their bid.</p> <p>h) During the entire e-tender process, the vendors will remain completely anonymous to one another and also to everybody else.</p> <p>i) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.</p> <p>j) All electronic bids submitted during the e-tender process shall be legally binding on the vendor. Any bid will be considered as the valid bid offered by that vendor and acceptance of the same by the Buyer will form a binding contract between Buyer and the Vendor for execution of supply.</p> <p>k) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.</p> <p>l) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.</p> <p>m) No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender.</p>
8	Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.
9	No deviation to the technical and commercial terms & conditions are allowed.
10	The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
11	Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eproc to familiarize them with the system before bidding.



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

REQUEST FOR QUOTATION (RFQ)

Last Date for Submission of Tender	05:00 P.M. of April 23, 2024
Date of Opening of Tender	11:00 A.M. of April 24, 2024

April 02, 2024

REQUEST FOR QUOTATION (RFQ) FOR SUPPLY OF MEDICINES TO THE BANK'S DISPENSARIES

Madam/Sir,

In response to the Bank's advertisement for empanelment of chemists for supply of medicines to the Bank's dispensaries on January 12, 2023, you had applied for empanelment after agreeing to all the terms and conditions specified in the "Request for Empanelment" document and your name has been enlisted in the panel of approved chemists.

2. The Bank is interested to enter into a Contract for period May 01, 2024 to March 31, 2025 for the supply of various medicines and drugs (as annexed below) costing Rs.3,30,00,000/- (Rupees Three Crore Thirty Lakh only) approximately. You are requested to submit your best uniform discount rate in percentage (Of MRP) for the tentative purchase of items as per list enclosed (annex). You are also required to upload a declaration as per the format in **Form-I**. The Offer (uniform discount rate on MRP of medicines in %) should be uploaded on MSTC website (www.mstcecommerce.com/eprocn/) in the requisite format.

Sr. No.	Description of Item	Approx. Quantity
1	Names of special medicines, drugs and names of ordinary medicines	As per enclosed list

Please note that the list is tentative only and is likely to be changed as per requirement of the Reserve Bank of India, New Delhi.

Terms & Conditions –

Terms and conditions as specified in our Request for Empanelment Document and agreed by you shall apply. Special conditions as indicated in **Form-II** shall also be applicable.

1. Earnest Money Deposit (EMD) of Rs.6,60,000/- (Rupees Six Lakh Sixty Thousand Only) in favour of Reserve Bank of India, New Delhi, IFSC code – RBIS0NDPA01 and to be credited to account no. 186004001. Financial Bids without EMD will not be considered and shall be rejected. EMD of unsuccessful bidders will be returned within **15 days** of awarding the Pro-Rata Contract to successful bidder. EMD of the bidders not honouring their commitment / quotations may be forfeited at the discretion of the Regional Director, New Delhi, who is not bound to assign any reasons for his action.

2. The successful bidder has to submit a Performance Bank Guarantee (PBG) from a scheduled bank of **Rs.33,00,000/- (Rupees Thirty Three Lakhs Only)** in favour of the **Reserve Bank of India, New Delhi and valid for a period of three months beyond the validity of Contract**, within a period of 14 days (fourteen days) from the award of the contract. The EMD submitted along with the bid will be returned soon after receipt of PBG. The format of PBG is given in **Form II**.

3. The successful bidder will enter into a Contract for the period May 01, 2024 to March 31, 2025 with the Bank as per format in **Form III**.

4. Under no circumstance will a request for alteration in the discount rate be accepted / considered. Time is the essence of the contract. The supplier has to make delivery at the Bank's specified dispensaries as per the delivery schedule given in each Purchase Order.

5. It should be noted that liability to pay any duties, levies or taxes leviable under the law would be that of the supplier. The supplier shall also have to bear all the expenses etc. connected with proper packaging, carting, transportation, stamping of medicines etc. in connection with supply to any place specified by the Bank. The Bank will only pay the labelled MRP less discount allowed thereon as per the offer. The Bank will also deduct applicable TDS on GST.

6. Quotation (Bids) received without Earnest Money Deposit will be summarily rejected. Any conditional quotation / offers will not be accepted.

7. The quotation should be uploaded (uniform discount rate on MRP of medicines in %) should be uploaded on MSTC website by the due date and time. Quotations will be opened on due date and time as specified in this document.

8. Fall Clause: If the chemist with whom the Bank has entered into an annual purchase contract offers a higher discount or sells or even offers to sell medicines following conditions of sale similar to those of the Bank's contract, to any person or organization during the currency of the rate contract, the discount rate applicable to the Bank will be automatically increased with effect from that date for all the subsequent supplies under the contract and the contract amended accordingly. Other parallel contract holders, if any, are also to be given opportunity to reduce their price as well, by notifying the reduced price to them and giving them 15 days (fifteen days) time to intimate their revised prices, if they so desire, in sealed cover to be opened in public on the specified date and time and further action taken as per standard practice.

9. Fulfilling the above terms & conditions and offering the highest discount rate in percentage does not necessarily mean qualifying for the award of the Contract.

10. The Bank reserves the right to accept any or reject any or all the offers received without assigning any reason thereof. The Bank also reserves the right to relax or alter any clauses mentioned in this document as it deems fit in interest of the Bank.

11. The Bank reserves the right to terminate the Annual Contract at any point of time by giving one month's notice period without assigning any reason and without prejudice to any other remedies available to the Bank.

SCOPE OF WORK AND TERMS AND CONDITIONS

1. DELIVERY OF SUPPLIES

The delivery of supplies in full will be made within the time and at the place specified in the respective Purchase Order (PO).

2. NON SUBSTITUTION / CONFIRMATION WITH SCHEDULE M

In case of indent for specific brand of medicines, the brand shall not be substituted. In all cases, only the medicines confirming to schedule M specifications shall be supplied.

3. PACKED SUPPLIES

Supplies are required to be made in original packing of manufacturer. The packing should approximately be nearest to the total quantity demanded of any particular medicine /drug in the PO. One medicine should be packed in one box along with label affixed on each box indicating there in the name of the medicine and quantity. It should be noted that not more than 4-5 medicines to be packed in a single box.

4. AUTHORITY SLIP

In case an Authorised Official of the Bank or the Bank's Medical Consultant in charge of the Dispensary concerned gives any 'By Hand" Authority Slip to a beneficiary, the medicines will be supplied immediately to the beneficiary for a period as mentioned in the slip.

5. LIFE PERIOD OF MEDICINES SUPPLIED

Every medicine has its own shelf-life period mentioned on the label of medicine. The shelf life of medicines supplied should not have passed more than half of its shelf life at the time of supply.

6. PRESENTATION OF BILLS

(i) The bills should clearly indicate the details of the supplies made each day such as name of the item, name of manufacturer, batch number, date of manufacture and expiry date, rate, GST, discount as per contract etc. and any other information required by the Bank.

(ii) The bill shall be supported by the original PO along with the certificate from the Bank's authorized official under his/her signature with date, seal of the office for receipt of the items indented.

Incomplete bills not accompanied by any of the particulars mentioned in (i) and (ii) above will not be entertained.

7. PERFORMANCE SECURITY

The amount of Performance Security shall be liable to be forfeited if the medicines supplied by the authorized Chemist against the POs placed on them in pursuance of this contract are subsequently found as having been stolen from anywhere or are not conforming to quality. The Performance Security is also liable to be forfeited if the authorized chemist :

- i) Fails to adhere to the terms of the Contract or
- ii) Supplies any sub-standard, spurious drugs or the substitute medicines.
- iii) Delay in supply of medicines
- iv) Over charges

The Chemist should not stop the supplies of the medicines/drugs without giving 30 days (thirty days) notice.

8. DEDUCTION FOR DELAY / DEFAULT

8.1 In case of indent for specific brand of medicines, the same shall not be substituted without justifying non-availability of the indented medicine. If any such case is noticed during subsequent scrutiny after or before the payment, then chemist will be penalized for Rs.1000/- + cost of the specific brand of medicines for each such default.

8.2 The delivery of supplies in full will be made within 7 (seven) days at the working hours of Bank's dispensary and at the premises of the dispensary for which the supplies are indented. In the event of non-supply of indented medicines in time as aforesaid Rs 1000/- will be deducted from the bill of the Chemists for each day or part thereof of delay in respect of each item.

9. STAMPING ON MEDICINES

All the medicines should be stamped by the vendor with "Institutional Supply / RBI Supply Not for Sale". The cost of stamping medicines should be borne by the vendor. The stamping should be done at the vendor's premises only.

10. TERMINATION FOR DEFAULT

The Bank may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the bidder terminate the contract in whole or part :

- a) If the bidder fails to provide any or all of the services within the period (s) specified in the Contract.
- b) If the bidder fails to perform any other obligation(s) under the Contract.
- c) If the bidder, in the judgement of the Bank has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.

11. RESERVATION OF RIGHT FOR APPOINTMENT OF MORE CHEMISTS

The Regional Director, Reserve Bank of India, New Delhi reserves the right to enter into annual contracts with any number of chemists. The Regional Director, Reserve Bank of India, New Delhi also reserves the right to allocate, reallocate the dispensaries, existing and new ones that may be set up during the Currency of the contract. The Regional Director, Reserve Bank of India, New Delhi also reserves the right to decide which supplier shall normally serve which dispensary. Without prejudice to the right, emergency purchases can be preferred from any of the empanelled supplier irrespective of such allotment of dispensary to each Authorised Chemist for purchase of normal supplies.

12. SUPPLY OF MEDICINES

12.1 Sufficient stock of standard quality of medicines at all times will have to be maintained by the chemist to avoid inconvenience to the Bank's beneficiaries.

12.2 In case of failure or refusal on chemist's part to supply the medicines to the Bank's Dispensaries within the time as provided in the respective purchase order, the contract is liable to be terminated/cancelled at chemist's risk and cost. Any extra cost in arranging supply from alternative source will be recovered from the Chemist. It is in addition and without prejudice to the deduction in clause 8 above and clause 12.4 below.

12.3 The chemist will indicate batch number, name of manufacturer, date of expiry in the indents at the time of supplying the medicines/drugs to the concerned dispensaries.

12.4 The medicines /drugs to be supplied will be of standard quality. In case it is found that any particular medicine's date is expired or near the date of expiry, found not of standard quality, substandard or spurious, chemist's (Appointed Authorised Chemist) firm will be liable to be debarred for a period of 3 years besides other legal action that may be initiated. In case the chemist fails to supply indented drugs /medicines, the Bank will be entitled to procure the same from other chemist and the chemist will be liable to reimburse in full the price paid by the Bank. However, the chemist will be allowed to claim what would be payable to him for the medicines as per the agreed terms and conditions.

13. INDEMNITY

The bidder shall indemnify the Bank against actions, suits, claims and demands brought or made against it in respect of anything done or committed to be done by the bidder in execution of or in connection with the work of this contract and against any loss or damage to the Bank in consequence to any action or suit being brought against the bidder for anything done or committed to be done in the execution of the contract. The bidder will abide by the job safety measures prevalent in India and will free the Bank from all demands or responsibilities arising from accidents or loss of life, the cause of which is the bidder's negligence. The bidder will pay all indemnities arising from such incidents without any extra cost to the Bank and will not hold the Bank responsible or obligated. The Bank may, at its discretion and entirely at the cost of the bidder defend such suit, either jointly with the bidder or single in case the latter chooses not to defend the case.

14. PAYMENT

The authorized chemist shall claim payments twice a month. Payment of the bills presented will normally be arranged in 15 working days from the date of presentation of the bill. However, the authorized chemist shall make no claim from the Bank in respect of interest or damages in case the payment is delayed for any reasons. The payment has to be through ECS for which the bidder should give requisite detail of bank address, Account Number etc.

15. ARBITRATION

The Contract is based on mutual trust and confidence. Both the parties agree to carry out the assignment in good faith. If any dispute or difference of any kind whatsoever (the decision, whereof is not herein, otherwise provided for) shall arise between the Bank and the Bidder in connection with or arising out of the Contract, whether during the contract period or completion and whether before or after the termination, abandonment or breach of the contract, shall be referred to and settled by sole arbitration of the Regional Director, Reserve Bank of India, New Delhi who shall give written award of the decision to the Bidder. The decision of the Regional Director will be final and binding.

16. Sexual Harassment

The Supplier shall be solely responsible for full compliance with the provisions of “The Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013”. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Supplier and the Supplier shall ensure appropriate action under the said Act in respect to the complaint”. Any complaint of sexual harassment from any aggrieved employee of the supplier against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank. The supplier shall be responsible for any monetary compensation that may need to be paid in case the incident involving the employees of the supplier, for instance any monetary relief to Bank’s employee, if sexual harassment by the employee of the supplier is proved by the Committee. The supplier shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

PERFORMANCE BANK GUARANTEE FORM

(For an amount of Rs. 33,00,000/-)

To,

The Regional Director
Reserve Bank of India
6, Parliament Street
New Delhi - 110001

WHEREAS M/s _____ (hereinafter called 'Supplier') has undertaken, Contract No. ----- dated -----2024 (hereinafter called 'Contract') for 'SUPPLY OF MEDICINES AT BANK'S DISPENSARIES' in pursuance of Request for Empanelment (RFE) Document dated January 12, 2023 and Request for Quotation (RFQ) document dated April 02, 2024 issued by the Reserve Bank of India, New Delhi (hereinafter called 'the Bank')

AND WHEREAS it is one of the terms of the tender document that the Supplier has to submit a performance bank guarantee by a scheduled bank for entering into a contract.

AND WHEREAS it has been stipulated by the Bank in the said contract that the Supplier shall furnish the Bank with a bank guarantee by a scheduled bank for the sum specified therein as security for the compliance with the supplier's performance obligations in accordance with the contract.

AND WHEREAS we have agreed to give guarantee for the Supplier.

THEREFORE WE hereby affirm that we are guarantors and responsible to you up to a total sum of Rs.33,00,000/- (Rupees Thirty Three Lakhs Only) and we undertake to pay the Bank, upon your first written demand declaring the supplier to be in default under the contract and without demur cavil or argument, any sum or sums within the

amount as aforesaid, without your needing to prove or to show the grounds or reasons for your demand or the sum specified therein.

2. A letter from the Bank that the Supplier has committed default in the due and faithful performance of all or any of its obligations under and in accordance with the contract shall be conclusive, final and binding on us. We further agree that the Bank shall be the sole judge as to whether the Supplier is in default in due and faithful performance of its obligations under the contract and the Bank's decision that he is in default shall be final and binding on us notwithstanding any differences between the Bank and Supplier or any disputes between the Bank and him pending before an Arbitrator or any other court or tribunal or authority.

3. In order to give effect to this guarantee the Bank shall be entitled to act as if we are the principal debtor and any change in our constitution or that of Supplier shall not, in any way, or manner affect our liability or obligation under this guarantee.

4. The Bank shall have liberty, without affecting in any manner our liability under this guarantee, to vary at any time, the terms and conditions of the contract or to extend the time or period for compliance or to postpone for any time the exercise of any of our rights or enforce or forbear from enforcing any of the terms and conditions of the contract and we shall not be released from our liability or obligation under this guarantee by any exercise of such liberty by you or other forbearance, indulgence, act or omission on your part.

5. We undertake not to revoke this guarantee during its currency.

6. Any notice by way of request, demand or otherwise hereunder may be sent by post addressed to us at above referred branch, which shall be deemed to have been duly authorized to receive such notice and to effect payment thereof forthwith, and if sent by post it shall be deemed to have been given at the time when it ought to have been delivered in due course of post and in proving such notice, when given by post, it shall be sufficient to prove that the envelope containing the notice was posted and a

certificate signed by any of the Bank's officers that the envelope was so posted shall be conclusive.

7. This guarantee shall come into force with immediate effect and shall remain in force and effect up to June 30, 2025 or until it is released by you pursuant to the provisions of the contract.

Signed and sealed this day of 2024 at

SIGNED, SEALED AND DELIVERED

For and on behalf of

By:

(Signature)

(Name)

(Designation)

(Address)

CONTRACT

THIS AGREEMENT made on the -----day of -----2024 between the Reserve Bank of India, having its Regional Office at New Delhi and acting through its authorized official Shri. Parimal Kishore Chaudhury (hereinafter called 'the Bank' which expression shall, where the context so admits include its Successors and Assigns) of the ONE PART

AND

_____ having its registered office at _____ and acting through its authorized official Sh. _____ (hereinafter called the 'Supplier' which expression shall, where the context so admits include its Successors and Assigns) of the SECOND PART.

WHEREAS the Bank is desirous of purchasing certain medicines, drugs etc. on a discounted price and has accepted a bid by the Supplier for the supply of those goods.

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:

1. In this agreement words and expressions shall have the same meanings as are respectively assigned to them in the Conditions of Contract referred to.
2. The Bank appoints the Supplier for the purchase of medicines and drugs for Bank's dispensaries as mentioned in RFQ document dated April 02, 2024 for a period commencing from May 01, 2024 to March 31, 2025.
3. That Request for Empanelment (RFE) document dated January 12, 2023, the Request for Quotation (RFQ) document dated April 02, 2024 and the Bank's Notification of Award which is annexed to this agreement, as Annexure A, Annexure B and Annexure C respectively, shall form part and parcel of this Agreement and integral part of this agreement. The Supplier shall comply with all the terms and conditions of the above mentioned documents contained which are part and parcel of this agreement and forms integral part of this agreement and also the following.
4. The Supplier covenants to hold valid licenses during the entire period of the Contract, for various categories of allopathic drugs issued by the Drug Control Authority of the State under

the relevant law as applicable to the Supplier and any other law in force. The Supplier shall hold all other licenses, clearances and permissions as may be necessary to carry out the trade of dealing with selling of medicines. The Supplier shall further ensure and undertake that their licenses remain valid till the end of the contract period.

5. The Supplier covenants to maintain stock of standard quality of medicines at all times to avoid inconvenience to the Bank's beneficiaries. In case of failure or refusal on Supplier's part to supply the medicines to Bank's dispensaries within the time as provided in the respective Purchase Order, the contract is liable to be terminated/cancelled at chemist's risk and cost. Any extra cost in arranging supply from alternative source shall be recovered from the Chemist.

6. The Supplier covenants to supply medicines/drugs of standard quality. In case it is found that any particular medicine's date is expired or near the date of expiry, found not of standard quality, substandard or spurious, Supplier's firm shall be liable to be debarred for a period of 3 years besides other legal action that may be initiated. In case the Supplier fails to supply indented drugs /medicines, the Bank shall be entitled to procure the same from other chemist and the supplier shall be liable to reimburse in full the price paid by the Bank. However, the supplier shall be allowed to claim what would be payable to him for the medicines as per the agreed terms and conditions.

7. The Supplier covenants to supply indented medicines in proper packing.

8. The Supplier shall furnish a **Performance Bank Guarantee (PBG)** as applicable to him as per the RFQ document, within **14 days** from the date of execution of this contract, either in the form of Bank Guarantee valid up to June 30, 2025, issued by a Scheduled. No claim shall be made against the Bank (Regional Director, Reserve Bank of India, New Delhi) in respect of interest, if any, due on Performance Security.

9. The Supplier covenants to pay duties, levies or taxes leviable under the relevant law applicable to the Supplier. The supplier shall also have to bear all the expenses etc. connected with proper packaging, carting, transportation etc. in connection with supply to any place specified by the Bank. The Bank shall only pay the labelled MRP less uniform discount rate offered in percentage allowed thereon as per the offer. The Bank shall also deduct applicable TDS on GST.

10. That the Supplier is liable for any legal dispute/cases/claims that have arisen or may arise during the tenure of the agreement in respect of medicines supplied by the Supplier. Bank shall not be liable for any loss, damages, etc. suffered/ to be suffered by the Supplier or third party as the case may be.

11. The Bank reserves the right to terminate the Contract at any point of time by giving one month's notice period without assigning any reason and without prejudice to any other remedies available to the Bank.

12. No Party (or any Person acting on its behalf) shall have any liability or responsibility for failure to fulfil any obligation (other than a payment obligation) under this Agreement so long as and to the extent to which the fulfilment of such obligation is prevented, frustrated, hindered or delayed as a consequence of circumstances of force majeure.

13. The supplier shall indemnify the Bank against actions, suits, claims and demands brought or made against it in respect of anything done or committed to be done by the supplier in execution of or in connection with the work of this contract and against any loss or damage to the bank in consequence to any action or suit being brought against the supplier for anything done or committed to be done in the execution of the contract. The supplier shall abide by the job safety measures prevalent in India and shall free the Bank from all demands or responsibilities arising from accidents or loss of life, the cause of which is the supplier's negligence. The supplier shall pay all indemnities arising from such incidents without any extra cost to the Bank and shall not hold the Bank responsible or obligated. The Bank may, at its discretion and entirely at the cost of the supplier defend such suit, either jointly with the supplier or single in case the latter chooses not to defend the case.

14. The Supplier shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Supplier and the Supplier shall ensure appropriate action under the said Act in respect to the complaint". Any complaint of sexual harassment from any aggrieved employee of the supplier against any employee of the Bank shall be taken cognizance of by the Regional

Complaints Committee constituted by the Bank. The supplier shall be responsible for any monetary compensation that may need to be paid in case the incident involving the employees of the supplier, for instance any monetary relief to Bank's employee, if sexual harassment by the employee of the supplier is proved by the Committee. The supplier shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

15. All disputes and differences of any kind under the agreement shall be referred to the sole arbitrator i.e. Regional Director, Reserve Bank of India, New Delhi and his decision, in writing, shall be final and binding on the Supplier. However, for any dispute/issue, not settled through arbitration, the legal jurisdiction shall be New Delhi only. Alternate settlement modes can be used for settling any legal dispute with mutual consent only. The award passed by the Arbitrator shall be final and binding on the both the parties

For and on behalf of

Bank

Sign : _____

Name :

Title :

For and on behalf of

Sign : _____

Name :

Title :

Details of 6 RBI Dispensaries

Sr. No.	Name & Address of Dispensary	Other details
1	RBI Main Office Dispensary Ground floor, Reserve Bank of India, 6, Sansad Marg, New Delhi - 110001	Contact No – 011 2345 2577 Timing – Monday to Friday – 10:00 A.M. to 05:00 P.M.
2	RBI Sarojini Nagar Quarters Dispensary L 65/66, Reserve Bank Staff Quarters, Sarojini Nagar, New Delhi - 110023	Contact No – 011 2410 6952 / 7669186300 Timing – Monday to Saturday – 03:00 P.M. to 08:00 P.M.
3	RBI R K Puram Quarters Dispensary RB 49, Reserve Bank Staff Quarters, Sector -6, R K Puram, New Delhi - 110022	Contact No – 011 2618 7138 Timing – Monday to Saturday – 03:00 P.M. to 08:00 P.M.
4	RBI Vasant Vihar Colony Dispensary M-2, Reserve Bank Flats, Poorvi Marg, Vasant Vihar New Delhi - 110057	Contact No – 011 4140 8056 Timing – Monday to Saturday – 06:45 P.M. to 09:15 P.M.
5	RBI Shalimar Bagh Quarters Dispensary 29/30 – A, Reserve Bank Staff Quarters, Pocket – G, Block – B, Shalimar Bagh, New Delhi - 110088	Contact No – 011 2747 0503 Timing – Monday to Saturday – 03:00 P.M. to 08:00 P.M.
6	RBI Hauz Khas Quarters Dispensary	Contact No – 9289776527 Timing – Monday to Friday – 05.45 P.M to 08.45 P.M.

Quotations for the Financial Year 2024-25 – Special Medicines (approx. quarterly)

Sr. No	Name of the Medicine	Manufacturer	Quantity
1	A TO Z	ALKEM	7594
2	ABZORB POWDER	SUN	563
3	ADD TEARS E/D	CIPLA	313
4	AF 150	SYSTOPIC	188
5	ALEX SF SYRUP	GLENMARK	125
6	ALLEGRA 120	SANOFI	1625
7	ALLEGRA 180	SANOFI	500
8	ALZOLAM 0.25 mg	SUN	1063
9	ALZOLAM 0.5 mg	SUN	188
10	AMDEPIN 2.5	CADILA	3075
11	AMDEPIN 5	CADILA	7688
12	AMLOPRESS AT	CIPLA	938
13	AMLOPRESS AT 25	CIPLA	375
14	AMLOPRESS AT 5 + 25	CIPLA	150
15	AMLOPRESS AT 5 + 50	CIPLA	1125
16	AMLOPRESS AT 50	CIPLA	4500
17	ANGISPAN TR 6.5	SIDMAK LAB	250
18	ANOVATE OINT	USV	44
19	AQUAZIDE 12.5	SUN	1000
20	ARISTOGLY 400	ARISTO	625
21	ASTHALIN INHALER	CIPLA	63
22	ATIVAN 2mg	WYETH	188
23	AUGMENTIN 375	GSK	200
24	AUGMENTIN 625	GSK	525
25	AUTRIN	WYETH	1125
26	AZEE 200 KIDS Syrup	CIPLA	6
27	AZEE 500	CIPLA	1713
28	BANDY PLUS SUSP	MANKIND	6
29	BANDY PLUS TAB	MANKIND	50
30	BECADEXAMIN	GSK	11625
31	BECOSULE SYRUP	PFIZER	13
32	BENADRYL SYRUP	J & J	98
33	BESTOR 10	BIOCON	1250
34	BESTOR 5	BIOCON	375
35	BETADINE	WIN MEDI	88
36	BETADINE 20GM	WIN MEDI	13

37	BETNOVATE GM	GSK	25
38	BETNOVATE N	GSK	188
39	BETNOVATE P	GSK	13
40	BROZEDEX SF SYRUP	WOCKHARDT	38
41	BUDECORT RESP 0.5	CIPLA	550
42	CALCIKIND SACHET	MANKIND	250
43	CALPOL 500	GSK	1250
44	CALPOL SYRUP	GSK	13
45	CALPOL T	GSK	750
46	CANDID B CREAM	GLENMARK	25
47	CARDACE 2.5	SANOVI AVEN	375
48	CARDACE 5	SANOVI AVEN	188
49	CARDIVAS 3.125	SUN	125
50	CCM	GSK	1500
51	CEFTAS 200	INTAS	375
52	CELIN CHEWABLE	GSK	2250
53	CETZINE SYRUP	GSK	19
54	CETZINE TAB	GSK	125
55	CHLOROMYCETIN EYE APPLICAPS	PFIZER	125
56	CHYMORAL FORTE	ELDER	500
57	CILAHEART 10	MANKIND	750
58	CINZAN 25	FDC	63
59	CITRALKA SYRUP	FFIZER	18
60	CLOPIVAS AP 75 + 75	CIPLA	1875
61	COMBIFLAM	AVENTIS PH	1600
62	COMBIFLAM SYRUP	AVENTIS PH	6
63	CONCOR 2.5	MERCK	375
64	CONCOR 5	MERCK	625
65	CREMAFFIN LIQUID	ABBOTT	88
66	CREMALAX	ABBOTT	1125
67	CROCIN 500	GSK	2094
68	DEPLETT A 75	TORRENT	938
69	DERIPHYLLIN RETARD 150	ZYDUS HEALTH	750
70	DEXORANGE SYRUP	F.I.	69
71	DEXORANGE TABS	F.I.	3375
72	DIANORM OD 60	MICRO LABS	750
73	DIGENE TABS	ABBOTT	4450
74	DIGENE GEL	ABBOTT	169
75	DISPRIN TAB	RECKIT BENCKISER	900
76	DOLO 650		2563
77	DOLOGEL CT GEL	DR.REDDY'S	131
78	DOM – DT	MOREPAN	750
79	DOXOFYL 400	FRANKO IND	250
80	DROTIN DS	WB	525

81	DUOLIN RESP	CIPLA	1000
82	DYCERIN 50	GLENMARK	125
83	DYCERIN GM	GLENMARK	2500
84	DYNAGLIPT 20	MANKIND	1750
85	DYNAPAR	TROIKAA	6
86	DYTOR 5	CIPLA	375
87	ECOSPIRIN 150	USV	875
88	ECOSPIRIN 75	USV	8438
89	ECOSPIRIN AV	USV	225
90	ECOSPIRIN AV 75	USV	750
91	ECOSPIRIN AV 75+10	USV	1875
92	ELECTRAL POWDER	FDC	38
93	ELTROXIN 100	GSK	5400
94	ELTROXIN 12.5	GSK	1500
95	ELTROXIN 25	GSK	5400
96	ELTROXIN 50	GSK	4650
97	ELTROXIN 75	GSK	3600
98	ENVAS 5	CADILA	375
99	ENZOFLAM	ALKEM	1750
100	EPTOIN 100	ABBOTT	450
101	ETAZE	MORRISH PH	25
102	ETAZE AF	MORRISH PH	244
103	ETOXIB 90	UNICHEM	1113
104	EUGLIM 1	ZYDUS	375
105	EUGLIM 2	ZYDUS	375
106	EVION 400	MERCK	5375
107	FEBERX PLUS SYRUP	INDOCO	19
108	FEBUGET 40	SUN	250
109	FEBUMAC 40	MACLEODS	375
110	FEBUTAS 40		500
111	FLAVEDON MR	SERDIA	150
112	FLEXON SYRUP	ARISTO	10
113	FLEXON TAB	ARISTO	1725
114	FOLVITE	WYETH	3425
115	FORXIGA	SUN	1750
116	FUCIDIN	RANBAXY/	25
117	GALVUS 50	NOVARTIS	2063
118	GALVUSMET	NOVARTIS	4125
119	GALVUSMET 50 + 1000	NOVARTIS	4500
120	GALVUSMET 50 +500	NOVARTIS	3375
121	GALVUSMET 50/500	NOVARTIS	750
122	GELUSIL MPS	PFIZER	525
123	GELUSIL MPS SYP	PFIZER	663
124	GEMCAL	ALKEM	2250

125	GEN-D3 60 K	MECLEODS	4188
126	GENTALENE PLUS	REXCIN PH	169
127	GENTALENE PLUS 10 GM	REXCIN PH	25
128	GENTEAL E/D	NOVARTIS	588
129	GLIMY 1	DR REDDY'S	875
130	GLIMY 2	DR REDDY'S	1050
131	GLIMY M1	DR REDDY'S	1500
132	GLIMY M2	DR REDDY'S	3750
133	GLIMY MV 2	DR REDDY'S	375
134	GLUCOMOL 0.5% E/D	ALLARGAN	8
135	GLYCIGON M	ARISTO	375
136	GLYCIPHAGE 1	FRANCO IN	625
137	GLYCIPHAGE 500	FRANCO IN	1875
138	GLYCIPHAGE 850	FRANCO IN	750
139	GLYCIPHAGE G1	DRL	1125
140	GLYCIPHAGE G2	DRL	1000
141	GLYCIPHAGE PG 1	FRANCO IN	113
142	GLYCIPHAGE PG 2	FRANCO IN	375
143	GLYCIPHAGE SR 1000	FRANCO IN	1875
144	GLYCIPHAGE SR 500	FRANCO IN	1875
145	HAEM UP SYRUP	CADILA	4
146	HATRIC- 3 TAB	ARISTO	2625
147	HCQS 200	IPCA	750
148	HUMINSULIN 30/70 CARTRIDGES	ELILILLY	25
149	HUMINSULIN 30/70 VIALS	ELILILLY	19
150	INSULIN HUMALOG MIX 25		19
151	INSULIN INJ. LANTUS CARTRIDGES		25
152	INSULIN INJ. NOVOMIX 30 PENFILLS		13
153	IVERMECTIN 12MG	SUN	125
154	JANUMET 50/500	MSD	3563
155	JANUMET 50+1000	MSD	375
156	JANUVIA 100	MSD	625
157	JANUVIA 50	MSD	875
158	JARDIANCE 10	Boehringer Ingelheim	525
159	JARDIANCE 25	Boehringer Ingelheim	713
160	LCZ 5	RAPROSS	625
161	LEVOSIZ 5	SYSTOPIC	2469
162	LEVOSIZ M	SYSTOPIC	4875
163	LIGAND	ORN	6
164	LIMCEE	ABBOT	3750
165	LOCULA 20 %	EASTINDIA	88
166	LOOZ SYRUP	INTAS	90
167	LOPAMIDE	TORRENT	375
168	LOSAR 50 MG	UNICHEM	563

169	LOSAR A	UNICHEM	150
170	MAXGALIN M 75	SUN	5750
171	ME 12	GSK	10938
172	MEFTAL FORTE	BLUE CROSS	6
173	MEFTAL SPAS	BLUE CROSS	1625
174	MEGA- CV SYRUP	ARISTO	25
175	MEGA MOX CV 625	PIRAMAL	1625
176	METOLAR XR 25	CIPLA	1375
177	METOLAR XR 50	CIPLA	1625
178	MEZOL E/D	SYNTHO	13
179	MILFLOX E/D	UNIMED	81
180	MINIPRESS XL 2.5	PFIZER	375
181	MINIPRESS XL 5	PFIZER	375
182	MOBIZOX	RANBAXY	1463
183	MOXIXIP	CIPLA	6
184	NASIVION N/D	MERCK	100
185	NATRILIX SR	SERDIA	125
186	NATRILIX SR 1.5	SERDIA	375
187	NEBICIP 2.5 MG	CIPLA	500
188	NEBICIP 5 MG	CIPLA	375
189	NEFROSAVE	FOURTS	750
190	NEOSPORIN H OINT	BW	25
191	NEUROBION FORTE	MERCK	33688
192	NIKORAN 5	TORRENT	225
193	NORFLOX TZ	CIPLA	313
194	NUROKIND D3	MANKIND	1125
195	NUROKIND GOLD	LUPIN	25
196	NUROKIND GOLD TABS	MANKIND	1250
197	NUROKIND LC	MANKIND	2250
198	OCID 20	Z.CADILA	1500
199	OFLOX E/D	CIPLA	25
200	OFLOX OZ	REXCEL	1688
201	OLMETOR 20	MERCK	500
202	OLMIGHTY 20	MERCK	625
203	OLSERTAIN 20	DRL	375
204	OLSERTAIN 40H	DRL	563
205	ORCERIN GM	MECLEODS	375
206	ORICITRAL SYRUP	TTK	25
207	OTEK AC	FDC	94
208	PANTOCID 40	SUN	18500
209	PANTOCID 40 DSR	SUN	1125
210	PANTOCID DSR	SUN	17750
211	PHENARGAN SYRUP	PIRAMAL	15
212	PIOSYS 15	SYSTOPIC	188

213	PLAGRIL 75	DRL	1125
214	PRAZOPRESS XL 5	SUN	563
215	PROCTOSEDYL	SANOFI	25
216	RABIKIND PLUS	MANKIND	375
217	RABITOP 20	ARISTO	750
218	RABITOP DSR	ARISTO	750
219	REPACE 50	SUN	500
220	RISOFOS 35	CIPLA	250
221	ROZAT 10	DRL	3325
222	ROZAT 5	DRL	648
223	S.NUMLO 2.5	EMCURE	488
224	S.NUMLO 5	EMCURE	375
225	S-AMCARD 2.5	SYSTOPIC	2250
226	S-AMCARD 5	SYSTOPIC	375
227	SANDOCAL	NOVARTIS	8513
228	SEROFLO 250 INHALER	CIPLA	103
229	SEROFLO R/C 250	CIPLA	225
230	SHELCAL	TORRENT	6250
231	SILODAL 8	SUN	1125
232	SILVEREX CREAM	REXCIN PH	38
233	SOFRAMYCIN	AVENTIS	163
234	SOLIWAX	MANKIND	25
235	SOLIWAX E/D	NULIFE	125
236	SORBITRATE 5 MG	PHC	188
237	STAFKURE 500	MACLOEDS	250
238	STANLIP 145	RANBAXY	1125
239	STATIX -F 10	BIOCON	125
240	STEMETIL MD 5MG	ABBOTT	188
241	STORVAS 10	RANBAXY	3938
242	STORVAS 20	RANBAXY	3750
243	STORVAS 40	RANBAXY	250
244	STORVAS 5	RANBAXY	375
245	SUMO	ALKEM	375
246	SUPRACAL	PHARMED	6250
247	SURFAZ SN CREAM	WARDEX	325
248	SYNDOPA PLUS 125	SUN	450
249	SYSTAFLAM GEL	SYSTOPIC	773
250	T BACT	GSK	13
251	TELEKAST L SYP	LUPIN	3
252	TELVAS 20 MG	ARISTO	2000
253	TELVAS 40 H	ARISTO	3500
254	TELVAS 40 MG	ARISTO	7125
255	TELVAS 80 MG	ARISTO	250
256	TELVAS AM	ARISTO	5875

257	TELVAS AM 40/5	ARISTO	625
258	TELVAS H	ARISTO	1125
259	TETANUS TOXOID	BETT	38
260	THYRONORM 100	ABBOTT	1575
261	THYRONORM 12.5	ABBOTT	1500
262	THYRONORM 25	ABBOTT	3750
263	THYRONORM 50	ABBOTT	3875
264	THYRONORM 75	ABBOTT	5400
265	TRAJENTA 5	Boehringer Ingelheim	975
266	TRAJENTA DUO 2.5/500		375
267	TUSQ LOZENGES	BLUECROSS	625
268	URIMAX 0.4	CIPLA	250
269	URIMAX D	CIPLA	150
270	VERTIN 8 mg	SOLVAY	500
271	VIZYLAC	UNICHEM	3913
272	VOLINI GEL	RANBAXY	688
273	VOLIX 0.3	RANBAXY	1375
274	VOVERAN 100 SR	NOVARTIS IN	2888
275	VOVERAN 50	NOVARTIS IN	600
276	VOZUCA 0.3	DR REDDY'S	1225
277	ZEDEX S/F	WOCKHARDT	25
278	ZENTEL SUSP	GSK	5
279	ZENTEL TAB	GSK	13
280	ZENTEL TABLET	GSK	19
281	ZERODOL P	IPCA	1500
282	ZOCON 150	FDC	125
283	ZOLFRESH 5	ABBOTT	788
284	ZYLORIC 100	GSK	1875
285	ZYNASE DP	REPROSS	2250
286	ZYTEE GEL	RAPTAKOS	31

Quotations for the Financial year 2024-25 – Ordinary Medical Items

S.No.	Name	Quantity
1	ACC CHECK ACTIVE STRIP	128
2	Accucheck active strips	250
3	ACCUCHECK LANCELETS	30
4	Band Aid (Wash Proof)	545
5	Band Aid Wash Proof	6
6	Bandages	28
7	Betadine Lotion	251
8	Betadine Mint Gargles	3
9	Betadine Oint.	3
10	Boric Acid	1
11	Coronation Corn Caps	260
12	Cotton Wool	5
13	Dettol Liquid	5
14	Gulabri Jal (Dabur)	19
15	Hand Sanitizer	254
16	Hand Sanitizer	63
17	Jonhson Plaster	250
18	Mask	375
19	MercuriChrome Lotion	253
20	Micro Tap With dispensar	25
21	Micro Tape with dispensar/	21
22	N-95 Mask (white colour)	1
23	Neosporin Powder	1
24	Pot Permagnate	375
25	Savlon Liquid	5
26	Sodium hypochlorite Solution	6
27	Spirit Swab	23
28	Vaseline White	1